

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 361/TT/2018

- Subject : Petition for approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for determination of transmission tariff from COD to 31.3.2019 for **Asset-1**: LILO of 400 kV S/C Neelmangla-Hoody Transmission Line at new 400/220 kV GIS Sub-station at Yelahanka with 1X63 MVAr 420 kV Bus Reactor along with associated bays and equipment and **Asset-2**: 2X500 MVA, 400/220 kV ICTs along with associated bays and equipment at 400/220 kV Yelahanka Sub-station under "System Strengthening XII" in Southern Region.
- Petitioner : Power Grid Corporation of India Limited
- Respondents : Tamil Nadu Generation and Distribution Corporation and 15 Ors.

Petition No. 93/TT/2020

- Subject : Petition for truing up of transmission tariff for the 2014-19 period and determination of transmission tariff for the 2019-24 period for transmission system associated with "System Strengthening -XII" in Southern Region.
- Petitioner : Power Grid Corporation of India Limited
- Respondents : Tamil Nadu Generation and Distribution Corporation (TANGEDCO) and 17 Ors.
- Date of Hearing : **27.6.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Ramesh Babu V., Member
- Parties present : Shri Devyanshu Sharma, Advocate, PGCIL
Shri Shubham Arya, Advocate, PGCIL
Ms. Pallavi Saigal, Advocate, PGCIL
Ms. Tanya Singh, Advocate, PGCIL
Shri S. Vallinayagam, Advocate, TANGEDCO
Shri V. M. Kannan, Advocate, KPTCL



Shri Shahbaz Hussain, Advocate, KPTCL
Shri Stephania Pinto, Advocate, KPTCL
Shri Sumanth Gowga, Advocate, KPTCL
Shri Harimohana. N., Advocate, KPTCL

Record of Proceedings

Learned counsel for KPTCL submitted that the Commission vide its order dated 8.11.2019 in Petition No. 361/TT/2018, allowed the COD of three transmission assets of the Petitioner as 1.4.2018 under Regulation 4(3) (ii) of the 2014 Tariff Regulations as the downstream system under the scope of KPTCL was not ready. The Commission while allowing the tariff for the 2014-19 period, observed that the transmission charges of the transmission assets from the COD shall be borne by KPTCL till the commissioning of the downstream transmission system.

2. He further submitted that the Commission vide its order dated 31.10.2022 in Petition No. 93/TT/2020 trued up the transmission tariff for the 2014-19 period as determined in Petition No. 361/TT/2018, and also determined the tariff for the 2019-24 period in respect of the aforesaid transmission assets. The Commission in its aforesaid order dated 31.10.2022, affirmed its order dated 8.11.2019 in Petition No. 361/TT/2018 with reference to payment of the transmission charges payable by KPTCL. He further submitted that against the aforesaid two orders of the Commission, KPTCL preferred two Appeals before the Appellate Tribunal for Electricity (the APTEL) i.e. Appeal No. 658/2023 and Appeal No. 495/2023. The APTEL vide its common order dated 4.3.2024 in the said Appeals remanded the matter back to the Commission with the observation to look into the aspect of whether the transmission charges shall be borne completely for the mis-match period by KPTCL after affording reasonable opportunity to the parties.

3. After the hearing, the Commission directed the Respondents to file their respective responses in the matter on an affidavit within four weeks with a copy to the Petitioner who may its rejoinder, if any, within two weeks, thereafter, with a copy to the Respondents.

4. The Commission further directed the parties to furnish the following information on an affidavit within two weeks with a copy to the other side:

- (a) The Petitioner to implead CTUIL as Respondent in the matter and to file an amended memo of parties immediately.
- (b) CTUIL is to submit the details of bilateral bills raised on KPTCL.
- (c) KPTCL to submit the present status of its downstream transmission system and in case its downstream system is commissioned, the details of COD etc.



5. The Petition will be listed for the hearing on **27.8.2024**.

By order of the Commission

sd/-
(T. D. Pant)
Joint Chief (Law)

